COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 151 OF 2015 & IA NO. 250 OF 2015 & IA NOS. 55 & 538 OF 2017 Dated: 14th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Bharatiya Nabhikiya Vidyut N Vs.	 Appellant(s)		
Power Grid Corporation of India Ltd. & Ors.			 Respondent(s)
Counsel for the Appellant (s)	:	Mr. E.R. Kumar	

		Ms. Raveena Rai Ms. Aishwarya Dash
Counsel for the Respondent(s)	:	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran for R-1
		Mr. S. Vallinayagam for R-5
		Mr. K.S. Dhingra for R-17

<u>ORDER</u>

The learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents pray for three weeks time to enable them to file their respective written submission in this matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for both the parties are permitted to file their respective written submission on or before 05.06.2018, after duly serving copy on the other side.

List this matter for hearing on <u>10.08.2018</u>, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member